

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 112
TO BE ANSWERED ON 18.07.2022**

SOCIAL SECURITY CONCERNS OF INDIANS WORKING ABROAD

112. SHRI MANICKAM TAGORE B.:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that the Government has taken up the social security concerns of Indians working abroad at the International Labour Conference of the International Labour Organisation;**
- (b) if so, the details thereof;**
- (c) whether it is also true that India has signed social security agreements with many countries or provinces and with one already operational;**
- (d) whether it is a fact that India has emphasised that migration should not be considered as trafficking and that the social security of Indians working abroad should be ensured; and**
- (e) if so, the response received by the Government in this regard?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (e): Social Security concerns of Indians working abroad are governed by various conventions of International Labour Organization (ILO) and is operationalized through signing of social security agreements. The Social Security agreements protect the rights of International workers in terms of detachment, totalization and portability benefits.

India has signed social security agreements with 19 countries and 1 province (Quebec). Out of the total 20 agreements signed 19 have entered into force.

For fostering regular migration and to encourage the mobility of the workforce, India has been entering into Migration and Mobility Agreements with different countries. The agreement, inter-alia contains the provision regarding cooperation between two sides in fight against irregular migration and trafficking in human beings.
